

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.230
CP/8(AHM)2024

Proceedings under Section 241-242 of CA 2013

IN THE MATTER OF:

Indian Farmer Fertiliser Cooperative Limited
(IFFCO)(Through R.P.Singh,Director (HR & Legal)
V/s
Triumph Offshore Private Limited & Others

.....**Applicant**

.....**Respondent**

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Hamesh Naidu
For the Respondent : Mr. Abhileen Chaturvedi, Adv. & Mr. Amarchand
Mangaladas & Mr. Purav Shah, Adv.
for R1
Ms. Pragati Bansal, Adv. a.w Mr. Ravi Pahwa,
Adv. for R2

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP 8 of 2024 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)